

(23/12/94)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

OA 1543/94.

Dt. of Order : 19-12-94.

Y.P.Rajput

....Applicant

Vs.

1. The Engineer-in-Chief's
AHG, Kashmir House, New Delhi.
2. The Station Commander,
Station HQ, New Cantonment,
Allahabad.
3. The Garrison Engineer (West),
New Cantonment, Allahabad-211 001.
4. The Area Accounts Officer (COA),
Staff Road, Secunderabad.
5. The Area Accounts Officer,
New Cantonment, Allahabad.
6. T04 Area, Visakhapatnam-7.

...Respondents

Counsel for the Applicant : Shri P.Bhaskar

Counsel for the Respondents : Shri N.R.Devaraj

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN
SHRI S. RANGARAJAN : MEMBER (A)

....2.

To

1. The Engineer-in-Chief's AHG, Kashmir House,
New Delhi.
2. The Station Commander, Station HQ,
New Cantonement, Allahabad.
3. The Garrison Engineer(West),
New Eantonement, Allahabad-1.
4. The Area Accounts Officer(CDA)
Staff Road, Secunderabad-3.
5. The Area Accounts Officer,
New Cantonement, Allahabad.
6. The Garrison Engineer, (ND)
104 Area, Visakhapatnam-7.
7. One copy
8. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
9. One copy to Library, CAT.Hyd.
10. One spare copy.

O A. copy enclosed

pvm

1971-4/4

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DA 1543/94. Dt. of Order: 19-12-94.

(Order passed by Hon'ble Justice Shri V. Neeladri Rao,
Vice-Chairman)

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The applicant who is working as Assistant Garrison
Engineer filed this O.A. challenging Lr. No. 1600/LF/288/E18
dt. 1-8-94. Vide Annexure-22, the total rent due from the
applicant was assessed as Rs. 31,950/- for the period from
1-1-93 to 17-5-94. Para-6 therein is as under :-

"As advised by UA Allahabad, further
representation, if any, may please be
addressed to Station HQ Allahabad/GE
West Allahabad, for consideration. If
no satisfactory result is forth-coming
to start the recovery from September,
94 pay bill onwards in 20 instalments
@ Rs. 1600/- pm (last month Rs. 1550/- only)."

2. It is submitted *in regard* *that* *he* *is* *represented*
had submitted his objections to the same memo to the Respondent
No. 6 on 23-11-1994. In view of the above material on record,
the Respondents are directed not to recover the amount covered
by the above letter dt. 1-8-94 till the objections submitted to
the Respondent No. 6 by the applicant is disposed-of.

3. O.A. is ordered accordingly. No order as to costs. /

UV *✓* *2*
(R. RANGARAJAN)
Member (A)

V. Neeladri Rao
(V. NEELADRI RAO)
Vice-Chairman

Dt. 19th December, 1994.
Dictated in Open Court.

Amala
Deputy Registrar (S)CC

TYPED BY

COMPARED BY

C.C. Rooley
19/12/94

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED : 12/12/94

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed for default.

Ordered/Rejected

No order as to costs.

PVM

